

convened”. The RP has further made request before the NCLT seeking exclusion of time on the basis of the email, sent by the Member of the CoC. On bare perusal of the contents of the email this bench is not satisfied and there is no reason assigned for seeking exclusion of time. Therefore, the exclusion is denied. Counsel appearing for the RP further brought our attention that they have received one Resolution Plan for revival of the Company. It can be considered if the time is extended, otherwise Corporate Debtor Company will meet the fate of the liquidation. Taking note of the submissions of the Counsel for the RP and to the complexity of the case and to explore the possibility to resolve the company to get the Resolution Plan approved, this bench in exercise of powers enshrined in Rule 11 of NCLT Rules, 2016, grants 60 days time to complete the Resolution Process in the extraordinary circumstances. In view of the above, **IA 3414 of 2022** is **disposed of** in above terms.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
15.11.2022
ANKIT

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)